

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No203
CP(IB)/212(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

Alive Wellness Through Partner Abhishek Tulsyan
V/s
Alive Impex Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..19/01/2023

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Pruthviraj Gohil, Adv. i/b. Mr. Narendra Jain, Adv.
For the Respondent : Mr. Pavan Godiawala, Adv.

ORDER

The copy of memorandum of understanding duly executed between the parties dated 18.01.2023 is placed before us by the Learned Counsel for the corporate debtor.

Learned Counsel for the applicant Mr. Pruthviraj seeks indulgence to take instructions from the main arguing Counsel or from the applicant with respect to disposal of the application. If tomorrow no instructions are received from applicant, the application will be disposed of.

List on 20.01.2023.

-sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**